

IN THE NATIONAL COMPANY LAW TRIBUNAL, NEW DELHI
COURT-III

Item No.-1
IB-17(ND)/2021

IN THE MATTER OF:

Shri Lalit Mohan Goyal
Vs.
Hema Engineering Industries Ltd

....OPERATIONAL CREDITOR

....CORPORATE DEBTOR

SECTION

U/s 9 IBC code 2016

Order delivered on 14.01.2021

CORAM:

CH. MOHD. SHARIEF TARIQ
MEMBER (JUDICIAL)
SHRI L.N GUPTA
MEMBER (TECHNICAL)

PRESENT:

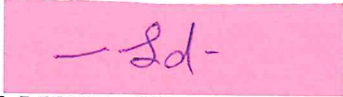
For the Applicant/OC :
For the Respondent/CD :

ORDER

Counsels for both the sides are present. Counsel for the Corporate Debtor prayed for time for filing reply. At request, time is enlarged with the direction to file the reply within three weeks'. Thereafter, within one week, the counsel for the Operational Creditor may file rejoinder, if any.

List the matter on 18th March, 2021.


(L.N GUPTA)
MEMBER (TECHNICAL)


(CH. MOHD, SHARIEF TARIQ)
MEMBER (JUDICIAL)